examine the issue of curriculum load. The group is preparing a discussion paper and the same will be placed for a national debate. Earlier the recommendations on this issue were considered by the Government and sent to NCERT and other State Governments.

Exemptions to STs in UPSC

1776. SHRI PRAKANTA WARISA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government have taken any concrete steps for examption of MIL subjects in respect of ST (Hills) candidates of Assam in the UPSC examinations, as requested in written by the North Cachar Hills and Karbi Anlong Autonomous council; and
 - (b) if so, by when it it likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) and (b) The Government of India has decided not to allow any exemption to the candidates hailing from Assam North Cachar Hills and Karbi Anlong. The Tribal districts of Assam from appearing in the compulsory Indian Languauge paper in the Civil Service Examination. A Cadidate or the Civil Services Examination has to qualify in one of the Languages which find a place in the Eighth schedule of the Constitution of India. Since Assamese, which is the administrative language of Assam has been in the Eighth Schedule of the Constitution since its inception and is widely spoken by majority of the people of Assam, the candidates hailing from Asaam, have not been granted any exemption from appearing in the compulsory Indian language paper.

Transfer benefits to Employees of Kendriya Vidyalayas

1777. SHRI GAYA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that employees of Kendriya Vidyalayas are entitled to transfer benefits even if transferred on request, provided that they have stayed for five or more years at the place sought transfer from;